

Plant. However, there was a minor incident of gas inflammation during welding job in the gear box at Plate Mill. Three persons were treated for minor burns. No compensation was given, as the nature of injury was minor.

SEZs notified in Bihar

†*54. SHRI RAM NATH THAKUR: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the number of Special Economic Zones (SEZs) notified in Bihar;
- (b) the area allocated for each SEZ and the activities proposed in them; and
- (c) the status of each SEZ and the stand of the Central Government regarding SEZs?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) Sir, there are no Special Economic Zones (SEZs) in Bihar.

- (b) Does not arise.

(c) As per the Special Economic Zones Act, 2005, a Special Economic Zone (SEZ) may be established either jointly or severally by the Central Government, State Governments or any person for manufacture of goods or rendering services or for both or as a Free Trade and Warehousing Zone. Proposals for setting up of SEZs are considered by the Board of Approval only after written consent of the concerned State Government.

Constitution of NDMA

*55. SHRI PAVAN KUMAR VARMA: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether National Disaster Management Authority (NDMA) stands constituted at present;
- (b) if so, whether it was without any Chairman or Members at the apex level for any period of time in the last six months;
- (c) if so, the reasons therefor; and
- (d) whether the absence of a duly constituted and functioning NDMA was felt during the recent tragic and disastrous floods in Jammu and Kashmir?

†Original notice of the question was received in Hindi.